

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 659/94.

Dt. of Decision : 24.6.94.

Mr. A. Jayachandra Babu .. Applicant

Vs

1. The Superintendent of Post Offices,
Nalgonda Division-508 001.
2. The Superintendent of Post Offices,
Hanumakonda Division, Warangal Dist.
3. The Post Master General,
Hyderabad Region, Abids,
Hyderabad. .. Respondents.

Counsel for the Applicant : Mr. Krishna Devan

Counsel for the Respondents : Mr. N.V. Raghava Reddy,
Addl. CAGC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

O.A.No.659/94.

Date: 24.4.1994.

JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member(Administrative) I

Heard Sri Krishna Devan, learned counsel for the applicant and Sri N.V.Raghava Reddy, learned Standing Counsel for the respondents.

3. The applicant herein joined as R.T.P.P.A./S.D.C. on 23.10.1981 and served in that capacity till 4.6.1989. He states that he was selected after tough competition. He performed the duties quantitatively and qualitatively the work as that of regular Postal Assistants whenever he was engaged intermittently against ~~the~~ ~~other~~ assistants. By denying him the benefit of Productivity Linked Bonus during the period from 1981 to 1989 when he worked as SDC/RTPPA allowed by the D.G., Department of Posts by letter dt. 5.10.1988, he has been subjected to hostile discrimination in violation of Articles 14 & 16 of the Constitution. Hence, this O.A. has been filed with the above prayer.

4. Sri Krishna Devan, learned Counsel for the applicant has drawn our attention to a Judgment of the Ernakulam Bench

To

1. The Superintendent of Post Offices, Malgonda Division-1, 17/11/1947.
2. The Superintendent of Post Offices, Hanumakonda Division, Warangal Dist.
3. The Postmaster General, Hyderabad Region, Abids, Hyderabad.
4. Mr. Krishna Devan, Advocate, CAT.Hyd.
5. One copy to Mr. N. V. Raghava Reddy, Adal. GSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.

Message to follow for **YESTERDAY** from **Postmaster General** to **Postmaster**

Postmaster, I am sending you a copy of the letter from the Postmaster General.

Yours truly,

Postmaster, I am sending you a copy of the letter from the Postmaster General.

Postmaster, I am sending you a copy of the letter from the Postmaster General.

Yours truly,

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in O.A.No.171/89 dt.18.6.1990. The applicants therein were also similarly situated as the applicant herein. The O.A. No.171/89 on the file of Ernakulam Bench was decided based on the decision in O.A.No.612/89 on the file of the same Bench. The ratio in that judgment was that no distinction can be made between an R.T.P.worker and a Casual Labourer in granting productivity linked bonus. It was further held in that O.A. that R.T.P. candidates like Casual Labourers are entitled to productivity linked bonus if they have put in 240 days of service each year ending 31st March for 3 years or more. It was further held in that O.A. that amount of Productivity Linked bonus would be based on average monthly emoluments determined by dividing the _____ for each accounting year of eligibility by 12 and subject to other conditions prescribed from

5. Similar order was also passed by this Tribunal in O.A.No.458/94 dt. 28.4.1994 where the applicants were similarly placed to that of the applicants in O.A.No.171/89. As the applicant herein is in the same situation as applicants in O.A.No.171/89 decided by the Ernakulam Bench and in O.A.No. _____ same benefit to the applicant in this O.A. also.

6. In the result this application is directed in the direction to the respondents to grant to the applicant the same benefit as granted by the Ernakulam Bench and this Bench or the Tribunal in the direction. This direction should be complied within a period of 3 months from the date of communication of this order.

7. The O.A. is ordered accordingly at the admission stage itself. No costs.

On behalf of
(R.Rangarajan)
Member (Admn.)

V.Neeladri Rao
Vice Chairman

Dated 24 June, 1994.

Grh.

Amritan
Deputy Registrar (S) C

TIKED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR.R.KANAKARAO : MEMBER(A)

Dated: 26-6-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in
O.A.No. 659/94.

T.A.No.

(W.D.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

